

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

CPC 5 of 2001  
(O.A. 900 of 97)

Date of order : 14.6.2001

Present : Hon'ble Mr. D.Purakayastha, Judicial Member  
Hon'ble Mr. M. P. Singh, Administrative Member

ARUN CHOWDHURY

VS

C.K.NARSHIMA (S.E.RLY.)

For the applicant : Mr. B.Chatterjee, Counsel  
Ms. B.Mondal, Counsel

For the respondents : Mr. S.Chowdhury, Counsel

O R D E R

D.Purakayastha, J.M.:

Heard the learned counsel for both the parties. Mr. S.Chowdhury, 1d. counsel appearing for the alleged contemner prays for time to file reply. Mr. B.Chatterjee, 1d. counsel for the applicant submits that he repeatedly requested the alleged contemner to reinstate the applicant forthwith as per order of the Tribunal dt. 29.11.2000. He also wrote a letter dt. 11.4.2001 to the alleged contemner Shri C.K.Narshima, DRM, S.E.Rly. Khurda Road for granting the benefit of the aforesaid judgement of this Tribunal to the applicant but to no effect. Mr. Chowdhury submits that the respondents have filed writ petition before the Hon'ble Calcutta High Court against the aforesaid order of the Tribunal dt. 29.11.2000. But he admits that no stay order has been granted by the High Court.

2. We have gone through our order dt. 29.11.2000 in OA 900 of 1997. We find that the impugned order of termination of the applicant dt. 30.4.97 was quashed by us and the respondents were directed to reinstate the applicant ignoring the impugned order of